

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL APPEAL NO. 2697 OF 2024

BHUSHAN ALIAS RAVINDRA

APPELLANT(S)

VERSUS

STATE OF UTTAR PRADESH

RESPONDENT(S)

O R D E R

1. Mr. Mohd. Parvez Dabas, learned counsel appearing for the appellant viz. Bhushan alias Ravindra submits that the appeal has become infructuous as the appellant has been released on remission under the policy of the State on 05.12.2025.

2. Recording the statement, the appeal is disposed of.

.....J.
[K.V. VISWANATHAN]

.....J.
[ALOK ARADHE]

**NEW DELHI;
JULY 08, 2026**

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1349/2024

OMPAL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 185065/2018 - EXEMPTION FROM FILING O.T.
IA No. 49240/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

WITH

CrI.A. No. 2697/2024 (II)

FOR SUSPENSION OF SENTENCE ON IA 258864/2025

IA No. 43043/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 43044/2024 - EXEMPTION FROM FILING O.T.

Date : 08-07-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.V. VISWANATHAN
HON'BLE MR. JUSTICE ALOK ARADHE

(PARTIAL COURT WORKING DAYS BENCH)

For Appellant(s) : Mr. Mohd Parvez Dabas, Adv.
Mr. Uzmi Jameel Husain, Adv.
Mr. Syed Mehdi Imam, AOR
Mr. Mohammad Aadil Khan, Adv.

Mr. Jitendra Kumar, AOR(NP)

For Respondent(s) : Mr. Abhishek Saket, Adv.
Dr. Vijendra Singh, AOR
Ms. Nidhi Singh, Adv.
Ms. Apurva, Adv.
Ms. Riya Paul, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Criminal Appeal No(s). 1349/2024

1. None appears for the appellant.
2. The matter stands adjourned.

3. List in the month of August, 2026.

Crl.A. No. 2697/2024

4. The appeal is disposed of in terms of the Signed Order.

5. Pending application(s), if any, shall stand disposed of.

(KAPIL TANDON)
COURT MASTER (SH)

(MANOJ KUMAR)
BRANCH OFFICER

(Signed Order in Crl. Appeal No. 2697 of 2024
is placed on the file)